MR. SPEAKER: No. I have not permitted him. It will not go on record.

11,44 hrs.

## PAPERS LAID ON THE TABLE

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) RULES

THE MINISTER OF COMPANY AFF-AIRS (SHRI RAGHUNATHA REDDY): 1 beg to lay on the Table a copy of the Monopolies and Restrictive (Trade Practices) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 92 in Gazette of India dated the 12th January, 1971, uuder subsection (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library See No. LT-16/71.]

GOLD CONTROL AMENDMENT RULES, INCOME-TAX (FIFTH AMEND-MENT) RULES WEALTH-TAX (AMEND-MENT) RULES, AND NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table-

- (1) A copy of the Gold Control (Forms. Fees and miscellaneous Matters) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 19 in Gazette of India dated the 2nd January, 1971, under sub-section (3) of section 114 of the Gold (Control) Act, 1968. [Placed in Library See No. LT. 17/71.]
- (2) A copy of income-tax (Pifth Amendment) Rules, 1970 (Hindi and English

- versions) published in Notification No. S.O. 4001 in Gazette of India dated the 16th December, 1970, under section 296 of the Income-tax Act, 1961 together with an explanatory Memorandum, Placed in Library See No. LT-18/71.
- (3) A copy of the wealth-tax (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 999 in Gazette of India dated the 1st March, 1971, under sub-section (4) of section 46 of the Wealth Tax Act 1957. (Placed in Library See No. LT-19/71.]
- (4) A copy each of the following Noufication (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944 :---
  - (1) The Excise (Four-(ontra) teenth Amendment) Rules, 1970 rublished in Notification No. G.S.R. 2065 in Gazette of India dated the 26th December, 1970.
  - (ii) The Central Facise (First Amendment) Rules, 1971 published in Notification No. G.S.R. 63 in Gazette of India da'ed the 9th January, 1971. [Placed in Library See No. LT-20/71.]
- A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:--
  - (i) The Customs and Central Excise Duties Export Drawback (General) Eighty-second Amendment Rules. 1970, published in Notification No. G. S. R. 1984 in Gazette of India dated the 5th December. 1970.
  - (ii) The Customs and Central Excise Duties Export Drawback (General)